

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C) No. 6411 of 2019**

Tupudana Industries Association, Ranchi through its Secretary & Ors.
... .. Petitioners

Versus

The State of Jharkhand & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioners : Mr. A.K. Das, Advocate
For the Respondent Nos. 1 & 2 : AC to AG
For the Respondent Nos. 3 & 4 : Mr. R.C.P. Sah, Advocate
For the Respondent No. 5 : Ms. Khushboo Kataruka, Advocate
For the Respondent No. 7 : Mrs. Richa Sanchita, Advocate
For the Respondent No. 8 : None

04/24.06.2020 The present writ petition is taken up today through Video conferencing.

No one appears on behalf of the respondent no. 8 despite valid service of notice upon it.

Counter affidavits have been filed on behalf of the respondent nos. 3, 4 and 5 as well as 6.

No counter affidavit has been filed on behalf of the respondent no. 7.

Mrs. Richa Sanchita, the learned counsel for the respondent no. 7 prays for and is allowed three weeks' more time by way of last indulgence to file counter affidavit on behalf of the respondent- Jharkhand State Pollution Control Board.

Put up this case under appropriate heading after four weeks.

(Rajesh Shankar, J.)

Manish